



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 484/2017/LBR.

Thiruvananthapuram, 3rd April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Jose, Managing Director, Hilton Hyundai Service Centre, Mundakkal West P. O., Kollam and the workman of the above referred establishment represented by Sri T. Venugopal, General Secretary, Quilon District Motor & Mechanical Workers Union, C. I. T. U. Bhavan, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass

the award within a period of three months.

ANNEXURE

Whether the denial of employment to Mr. R. Baburajan, by the management of Hilton Hyundai Service Centre, Mundakkal, Kollam is justifiable or not? If not what relief the worker is entitled to?

(2)

G.O. (Rt.) No. 485/2017/LBR.

Thiruvananthapuram, 3rd April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Dilip, Proprietor, Dilip Cashew Company Palamukku, Kannanalloor, Kollam and Smt. Vasanthakumari, Minibhavan, Nedumbana, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct

that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the termination of employment of Smt. Vasanthakumari (shelling-203) by the management of Dilip Cashew Company Palamukku, Kannanalloor, Kollam is justifiable or not? If not what relief the worker is entitled to ?

(3)

G.O. (Rt.) No. 486/2017/LBR.

Thiruvananthapuram, 3rd April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Praveenkumar, Managing Director, Anantheswara Motors Pvt. Ltd., Thattamala P. O., Kollam-691 020 and the workman of the above referred establishment represented by Sri T. Venugopal, General Secretary, Kollam District Motor & Mechanical Workers Union, CITU Bhavan, Kollam-13 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri G. Sasidharan Pillai, washing employee by the management of Anantheswara Motors Private Ltd., Pallimukku, Kollam is justifiable or not? If not what relief the worker is entitled to?

(4)

G.O. (Rt.) No. 492/2017/LBR.

Thiruvananthapuram, 4th April 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Jayaram Pillai, Administrative Officer, VSM Hospital, Thattarambalam, Mavelikkara and the workman of the above referred establishment Smt. Sreedevi. S., Kochumangattethu, Elippakkulam P. O., in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Smt. Sreedevi, S., working as Cashier in VSM Hospital, Thattarambalam, Mavelikkara by the management is justifiable? If not what relief she is entitled to ?

By order of the Governor,

GOPAL, V. S.

Deputy Secretary to Government.